Annexure 7

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: November 12, 2025

List of operational creditors (Government Dues)

(Amount in ₹)

			Details of Claim received		Details of claim admitted					of any			
Sr. No.	Details of Cliamant	Government	Date of Receipt	Amount	Amount of claim admitted	Nature of Claim	Whethe r related party?	voting share in	Amount of contige nt claim	that may be		claim under	Remark s, if any
	State Tax Department Goverment of Maharashtra	State	16-Apr-25	177,103	177,103	Goverm ent Dues	Nil		NA	-	-	-	Note 4
-	Employees' State Insurance Corporation	Central	21-Apr-25	102,894	102,894	Goverm ent Dues	Nil		NA	-	-	-	Note 5
3	Department of Goods and Services Tax	State	09-Apr-25	65,850	65,850	Goverm ent Dues	Nil		NA	-	-	-	Note 6
4	Maharashtra State Electricity Distribution 4 Co. Ltd.	State	24-Apr-25	1,499,957	1,318,643	Goverm ent Dues	Nil		NA	-	181,314		Note 7
	Grampanchayat Jambhivali	State	23-Jun-25	3,128,350	3,128,350	Goverm ent Dues	Nil		NA	-	-	-	Note 7
	Employees Provident Fund Organisation, India	Central	07-Oct-25	16,320,748	1	Goverm ent Dues	Nil		NA			16,320,747	Note 8
	Total		-	21,294,902	4,792,841	-		-	-	-	181314	16,320,747	

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- 1.The above list of creditors reflects claims received by RP and verified as on November 12, 2025.
- 2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
- 3. The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 4. The Resolution Professional has approved the claim based on the information and records available, along with the clarification provided by the GST Advisor. Pursuant to the said clarification, a revised Form B was submitted by the Department, and the Resolution Professional has admitted the claim on the basis of the revised submission.
- 5. The Resolution Professional has accepted the claim of Grampamchayat Jambhivali but not received any claim form their side.
- 6. The Claim has been approved basis the supporting documents.
- 7. The Resolution Professional has accepted the claim amount of MSEB but not the interest amount as The interest in the claim submitted by MSEB has been calculated up to 9 April 2025, whereas it ought to have been calculated only up to the insolvency commencement date, i.e., 2 April 2025. The Resolution Professional has sent various emails and is currently awaiting a response.
- 8. The claim is currently under verification, as the requisite details are awaited from the Employees' Provident Fund Organisation (EPFO) and the erstwhile directors. Mails have been sent to the concerned parties, and the Resolution Professional is awaiting their response to complete the verification process.